

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.105

New IA(Com.A)- 17/2023

In

CP-212(ND)/2022

IN THE MATTER OF:

M/s. Ankit Singh

Vs.

Rupifi Technology Solutions Pvt Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 241 & 242

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Sr. Adv. Vivek Sibal, Adv. Salim A. Inamdar,
Adv. Modassir Husain, Adv. Shruti Kapur

For the Respondent

: Adv. Pranaya Goyal, Advocate, Adv. Dharav Shah, Adv.
Dhawal Desai, for Respondent Nos.2 and 3,
Adv. Deepak Biswas, Adv. Harshit Gupta, for Respondent No.1
Company

ORDER

Ld. Counsel appearing for the Applicant states that the present IA is filed seeking some clarification of the previous order. The Ld. Counsel prays for a short adjournment of this IA which may be taken up with the main case. Let the I.A be listed with the main case on 02.02.2023. Ordered accordingly.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)